

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 194/TT/2023

- Subject** : Petition for determination of transmission tariff for the 2019-24 tariff period for Asset-1: Yelahanka- Tumkur (73.412 km) OPGW communication link along with associated Communication Equipment's and Asset-2: NCTPS (TNEB) - Tondiarpet (TNEB) (17.893 km) OPGW communication link along with associated Communication Equipment's under "Fiber Optic Communication system for central sector Sub-stations & Generating Stations" in the Southern Region.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO) and 13 others
- Parties Present** : Shri Zafrul Hassan PGCIL
Shri Mohd. Mohsin, PGCIL
Shri Angaru Naresh Kumar, PGCIL

Record of Proceedings

The representative for the Petitioner made the following submissions:

- a. The instant petition is filed for the determination of transmission tariff of the 2019-24 tariff period for Asset-1: Yelahanka-Tumkur (73.412 km) OPGW communication link along with associated Communication Equipment's and Asset-2: NCTPS (TNEB)-Tondiarpet (TNEB) (17.893 km) OPGW communication link along with associated communication equipments under "Fiber Optic Communication system for central sector Sub-stations & Generating Stations" in the Southern Region.
- b. All the assets in the scope have been put under commercial operation in the 2014-19 tariff period except for the instant transmission assets. The trued-up tariff of the 2014-19 tariff period of the other transmission assets in the transmission system is claimed in Petition No. 294/TT/2022. Asset-1 was put into commercial operation on 22.4.2020 and Asset-2 is anticipated to be put into commercial operation by December 2023. Hence, the instant petition is only for tariff determination of Asset-1 for the 2019-24 tariff period.



c. There is a time over-run of 64 months and 25 days in the case of Asset-1 due to a delay in the completion of the associated transmission line i.e. Madhugiri (Tumkur)–Yelahanka 400 kV D/C (Quad) transmission line. The reasons for the time over-run have been explained in the instant petition.

2. The Commission directed the Petitioner to submit the details of the petitions, including true-up petitions, for the various assets covered under the scope of the transmission system in which the transmission tariff has been granted for the 2014-19 tariff period, on an affidavit along with its written submissions by 17.11.2023, with an advance copy to the Respondents.

3. After hearing the representative of the Petitioner, the Commission directed the Respondents to file their reply to the petition, if any, by 30.11.2023 with an advance copy to the Petitioner, who may file a rejoinder, if any, by 8.12.2023. The Commission further directed the parties to adhere to the timelines and observed that no extension of time would be granted.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

